

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI  
COURT-V

Item No.-209  
IB - 2679/ND/2019

IN THE MATTER OF:

M/s Hong Kong Cheong Kat Industry Co. Ltd.

Vs

M/s Epower Solutions India Pvt. Ltd.

...Applicant

...Respondent

SECTION

Under Section 9 of IBC, 2016

Order delivered on 17.12.2019

CORAM:

**SHRI ABNI RANJAN KUMAR SINHA**  
HON'BLE MEMBER (JUDICIAL)

**SMT. SAROJ RAJWARE**  
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Rakesh Khanna and Adv. Nabhanya Sharma  
For the Respondent : Adv. Sanjay Kr. Singh

ORDER

Ld. Counsels for both the parties have put in appearance. Ld. Counsel for the CD/Respondent submitted that he has made the entire payment to the Petitioner whereas Ld. Counsel for the petitioner seeks time to verify it from the bank. List the case for 19.12.2019.

SRI

(SAROJ RAJWARE)  
MEMBER (T)

SRI

(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

LV